

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 26th September, 2019.

No. LJ(A) 237/80/307 – In exercise of the powers conferred under Section 28 (1) of the Protection of Children from Sexual Offences Act, 2012 the Governor of Meghalaya is pleased to designate the Additional District & Sessions Judge, West Khasi Hills District, Nongstoin as the Special Court to try offences under the aforesaid Act in the West Khasi Hills District with effect from the date of taking over charge until further orders.

Sd/-

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 237/80/307 -A

Dated, Shillong the 26th September, 2019.

Copy to :-

1. P.S. to Minister, Law for information of Hon'ble Minister.
2. The Advocate General, Meghalaya.
3. The Additional Advocate Generals, Meghalaya.
4. The Registrar General, High Court of Meghalaya, Shillong with reference to her notification Memo. No. HCM/II/184/2015/Estt./204-A dt. 03.07.2019.
5. The Accountant General (A&E), Meghalaya, Shillong.
6. The District & Sessions Judge, West Khasi Hills District, Nongstoin
7. The Additional District & Sessions Judge, West Khasi Hills District, Nongstoin.
8. The Deputy Commissioner, West Khasi Hills District, Nongstoin.
9. The Superintendent of Police, West Khasi Hills District, Nongstoin.
10. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
11. The Treasury Officer, West Khasi Hills District, Nongstoin.
12. President, Shillong Bar Association, Shillong.
13. Personnel (A) Department.
14. Law (B) Department.
15. Personal file of the officer.
16. DEO, Law Department, Shillong for uploading the notification in the Law Department website.
17. Guard file.

By Order etc.,

Soumya

Deputy Secretary to the Govt. of Meghalaya,
Law Department.
